

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 932 of 2019

IN THE MATTER OF:

Mr. Piyush Periwal

...Appellant

Versus

**Stressed Assets Stabilization Fund
(SASF)**

...Respondent

Present:

For Appellant :

**Mr. Ratnanko Banerjee, Senior Advocate with
Mr. Ranvir Singh and Mr. Manish Verma, Advocates**

For Respondents:

**Mr. Ritin Rai, Senior Advocate with
Mr. Sidhartha Barua, Advocate for R-1
Mr. Sandeep Khaitan, Mr. Praful Jindal, Mr. Anand
Verma and Mr. Ashok Tibrewala, Advocates for R-2**

O R D E R
(Through Virtual Mode)

08.09.2020 Heard Mr. Ratnanko Banerjee, Senior Advocate representing the Appellant. Hearing for the Appellant concluded.

Heard Mr. Ritin Rai, Senior Advocate representing the Respondent in part. Hearing remained inconclusive.

List the appeal 'for further hearing' on **14th September, 2020** at 2.00 P.M.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[V.P. Singh]
Member (Technical)

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